

IC NOTICE

given to the public at large
hishir Vasant Kamat, residing
anand, Banganga, Walkeshwar,
has revoked, annulled and
d of Relinquishment dated
3. Special Power of Attorney
um-Declaration executed by
mt. Chetna Anay Kamat is
undivided share, right, title
that piece and parcel of non-
naring Plot Nos. 23, 25 and 27
ey No. 30, Hissa No. 1) of
idi within the Gram Panchayat
in Panvel Taluka of Raigad
a, Sub-district Panvel located
illa Parishad Raigad District,
square yards or 2808.72
ereabouts being the property
described in the Schedule
and hereinafter referred to as
".
ereby cautioned not to deal
Chetna Anay Kamat or any
rough or under her in so far
undivided share in the said
ed. Any person choosing to
id Smt. Chetna Anay Kamat
ent's 50% undivided share in
shall do so entirely at his/her
onsequences, and our client
y any such dealings.

SCHEDULE
on of the Property
parcel of non-agricultural land
23, 25 and 27 (being part of
sa No. 1) of Village, Wagachi
Gram Panchayat of Village
el Taluka of Raigad District
istrict Panvel located within
Parishad Raigad District,
square yards or 2808.72
ereabouts.

of December 2024.

ahernosh J. Humrnawala
Partner

TATVALEGAL
Advocate & Solicitor
r, Janmabhoomi Bhavan
Janmabhoomi Marg,
Fort, Mumbai 400 001

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR MARUT CREATIVE INFRA PRIVATE LIMITED
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	MARUT CREATIVE INFRA PRIVATE LIMITED CIN: U45400MH2012PTC238157
2	Address of the registered office	401-402, Trade Square, A-Wing, 4th Floor, Mehra Compound, Near Sakinaka, Circle, Sakinaka, Andheri(E), Mumbai, Maharashtra-400072
3	URL of website	Does not have any operational website
4	Details of place where majority of fixed assets are located	The tangible fixed assets in the form of Capital work in progress are located at Borivali in Maharashtra
5	Installed capacity of main products/services	.N.A
6	Quantity and value of main products/ services sold in last financial year	The corporate debtor did not have any operations in the previous financial year
7	Number of employees/ workmen	Nil-as on date of CIRP
8	Further details including last available financial statements(with schedules) of two years, list of creditors, are available at URL	For further details write an email to : cirpmarut@gmail.com
9	Eligibility for resolution plan under section 25(2)(h) of the Code is available at:	Can be obtained by mailing at cirpmarut@gmail.com
10	Last date for receipt of expression of interest	20.01.2025
11	Date of issue of provisional list of prospective resolution applicants	30.01.2025
12	Last date for submission of objections to provisional list	04.02.2025
13	Date of issue of final list of prospective resolution applicants	14.02.2025
14	Date of issue of information memorandum, evaluation matrixand request for resolution plans to prospective resolution applicants	19.02.2025
15	Last date for submission of resolution plans	18.02.2025
16	Process email id to submit EOI	cirpmarut@gmail.com

- 1) All the EOI's received will be reviewed by RP as well as CoC and thereafter further/information/ documents related to the process will be provided to the shortlisted parties
The RP/CoC shall have discretion to change the criteria for the EOI at any point of time.
- 2) RP/CoC reserves the right to cancel or modify the process/application/timeline without assigning any reasons and without any liability whatsoever.
- 3) Further details are set out in detailed Invitation for Expression of Interest(EOI), which are to be read together with associated disclaimers and qualifications in EOI

SD/-
Rajkumar Mahto

As(Deemed Resolution Professional) of Marut Creative Infra Private Limited)
Authorization for Assignment valid from 23.04.2024- 30.06.2025

Date: 20.12.2024
Place: Pune

Address: Bhatnagar Enclave Co-Op Housing Society Ltd
S.No. 18/7+8B, Flat No. 32, Kondhwa Khurd, Pune-411048

Whereas,

The undersigned be
(CIN:L65922DL200
FINANCE LIMITED
Assets and Enforce
conferred under S
(Enforcement) Rule
the Borrower(s) A
AS WELL AS LEGA
GAURKHEDE V
Rs. 18,17,659.89 (R
Fifty Nine And
HHLBOR00199292
date of receipt of the
The Borrower(s) ha
Borrower(s) and the
Possession of the
conferred on him un
the Security Interest
The Borrower(s) in
deal with the prop
charge of **SAMMA**
HOUSING FINANC
Eighteen Lakhs S
Eighty Nine Only a
The Borrowers' atte
the Act in respect of

DES

FLAT NO. C/203, AD
TO 60.59 SQ. MTR
"RAUL NAGAR, T
HISSA 3, 19, HISS
BOISAR (W), TAL PA

Date : 16.12.2024
Place : THANE
(FORMER